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C.P. No. 62/38/2021

in

T.A. No. 62/1218/2020

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**C.P. No. 62/38/2021  
In  
T.A. No. 62/1218/2020**

This the 26th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Rashid Bhat

.....Applicant

(Advocate:- Mr. M.K. Raina-Not Present)

**Versus**

1. State of J&K & Ors

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference.

2. In any case, we have gone through the contents of the Contempt Petition, no case for contempt is made out against the respondents. Accordingly, the Contempt Petition is closed and notices issued stand discharged.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**